



NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

5. C.P. (IB)/477(MB)2022

IN THE MATTER OF

Mr. Abhishek Ashok Rai and Others

... Petitioner

Vs

ROLTA BI & BIG DATA ANALYTICS PRIVATE LIMITED

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 13.10.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

SH. SANJIV DUTT,
MEMBER (T)

Appearance:

For the Applicant:

For the Respondent:

ORDER

Since the Corporate Debtor has already been admitted to CIRP in CP 1122 of 2021 vide order dated 13.10.2023, the present Petition has become infructuous. In view thereof, the CP 477 of 2022 is **disposed of** as **infructuous**. The Petitioner/s is/are directed to approach the RP with respect to his/their respective claim/s.

Sd/-
SANJIV DUTT
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/z/